

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH - I
CHENNAI

(31)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 17.09.2019

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI ANIL KUMAR B, MEMBER - TECHNICAL

APPLICATION NUMBER : MA/974/2019
PETITION NUMBER : CP/468/IB/2017
NAME OF THE PETITIONER(S) : G V RAVIKUMAR
NAME OF THE RESPONDENT(S) : JASVIR & 2 OTHERS
UNDER SECTION : 60(5) OF IBC

S.No.	NAME (IN CAPITAL)	DESIGNATION REPRESENTATION BY WHOM	SIGNATURE
1.	ROHAN RAJASEKARAN	Counsel for R2 & R3	Roh's
2.	R. MEENAKSHI	Counsel for R1	V. Myy.
3.	JASVIR	1st Respondent	
4.	B. Dhanaraj -	C & L liquidator -	B. Dhanaraj
5.	CA. G. V. RAVIKUMAR	Liquidator	G. V. R.

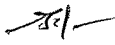
ORDER

The Liquidator along with his Counsel is present. Mr. Jasvir, who is Recovery Officer of Regional Provident Fund Commissioner – II is present. Counsels for R1 to R3 are present. After perusal of the Application and the submissions made by the R1, this Tribunal deems it fit to issue the 'restraining order' against R1 as follows:-

The R1 is hereby restrained from giving effect to the order dated 05.08.2019 and 13.08.2019, and e-mail dated 10.09.2019 wherein he has raised a demand for Rs.3,60,16,807/-. Besides it, further proceedings in the matter of recoveries in the instant case are stayed till further orders. The R1 is directed to file the reply.

It is made clear that the stay order shall operate to the extent of the property of the Corporate Debtor. Put up on **27.09.2019 at 10.30 A.M.**


(ANIL KUMAR B)
MEMBER (TECHNICAL)


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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